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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 5050/2021 & CM APPLs. 15464-66/2021, 15694/2021, 16559-60/2021 & 18206-07/2021**

BHAVREEN KANDHARI ..... Petitioner

Through: Mr. Aditya N. Prasad, Advocate.

versus

GOVT OF NCT OF DELHI & ORS. .... Respondents

Through: Ms. Monika Arora, CGSC with Mr. Yogesh Panwar, Mr. Shivam Raghuwanshi, Mr. Balkrishan Sharma, Advocates for UoI  
Mr. Rajshekhar Rao, Sr. Adv. (Amicus Curiae) with Ms. Mansi Sood, Mr. Areeb Amanullah, Advocates

+ **W.P.(C) 5102/2021 & CM APPLs. 15635-36/2021**

ASEEMIT SOCIAL PROJECTS FOUNDATION ..... Petitioner

Through: Mr. Sarthak Maggon, Ms. Prakriti, Advocates.  
Ms. Karuna Nundy, Ms. Muskan Tibrewala, Mr. Amanpreet Singh, Advocates

versus

UNION OF INDIA & ANR. .... Respondents

Through: Mr. Anurag Ahlurwalia, CGSC with Mr. Danish Faraz Khan, Mr. Gursihar Singh, Advocates for UoI.  
Mr. Rajshekhar Rao, Sr. Adv.

(Amicus Curiae) with Ms. Mansi Sood, Mr. Areeb Amanullah, Advocates.

Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Ms. Sanyam Suri, Ms. Arshya Singh, Ms. Aishwarya Sharma, Advocates for H&FW

+ **W.P.(C) 5241/2021**

SH. MANJIT SINGH

..... Petitioner

Through:

versus

GOVT. OF NCT OF DELHI

..... Respondent

Through: Mr. Rajshekhar Rao, Sr. Adv. (Amicus Curiae) with Ms. Mansi Sood, Mr. Areeb Amanullah, Advocates.

Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Ms. Sanyam Suri, Ms. Arshya Singh, Ms. Aishwarya Sharma, Advocates for H&FW

+ **W.P.(C) 5594/2021 & CM APPL. 17440/2021**

ADHISHREE BELSARE & ANR.

..... Petitioners

Through:

versus

GOVERNMENT OF NCT OF DELHI & ORS.

..... Respondents

Through: Mr. Rajshekhar Rao, Sr. Adv.

(Amicus Curiae) with Ms. Mansi Sood, Mr. Areeb Amanullah, Advocates.

Mr. Anurag Ahlurwalia, CGSC with Mr. Danish Faraz Khan, Mr. Gursihar Singh, Advocates for UoI.

+ **W.P.(C) 3031/2020 & CM APPL. Nos. 15227/2021, 15358/2021, 15359/2021, 15360/2021, 15361/2021, 15362/2021, 15363/2021, 15481/2021, 15482/2021, 15652/2021, 15653/2021, 15845/2021, 15869/2021, 15962/2021, 15963/2021, 16081/2021, 16082/2021, 16083/2021, 16084/2021, 16085/2021**

RAKESH MALHOTRA ..... Petitioner

Through: Petitioner in person

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF INDIA AND ORS ..... Respondents

Through: Mr. Rajshekhar Rao, Sr. Adv. (Amicus Curiae) with Ms. Mansi Sood, Mr. Areeb Amanullah, Advocates.

Mr. Rahul Mehra, Sr. Adv. with Mr. Satyakam, Mr. Chaitanya Gosain and Mr. Alok Raj, Advocates.

Mr. Manish Maheshwari, Advocate for Contemnor in FIR No.218/2021, PS Amar Colony

Mr. Tushar Sannu, Standing Counsel, IHBAS, EDMC with Ms. Priyansha Sinha, Advocates.

Mr. Kirtimarn Singh, Ms. Srirupa Nag, Mr. Waib Ali Noor, Advocates for UoI

Mr. Lalit Kumar, Advocate for

contemnors Vinay Agarwal and Akash Vashist accused in FIR Dwarka South, New Delhi  
Ms. Mansi Khurana, Adv. for Mr. Chirag Jain in FIR No. 152/2021, PS Hauz Khas.  
Mr. Anurag Ahlurwalia, CGSC with Mr. Danish Faraz Khan, Mr. Gursihar Singh, Advocates for UoI.  
Mr. Pratap Singh, Advocate in FIR No.334/2021  
Ma. Aayush Khetarpal, Advocate for Mr. Inderdutt Kaushik

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD**

**ORDER**

**02.08.2022**

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1. W.P.(C) 5050/2021 has been filed with the following prayers:

*“a. an appropriate writ, order or direction directing the Respondent no. 3 to issue appropriate Drugs (Price Control) Order for essential COVID management drugs and ancillary equipment,*

*b. an appropriate writ, order or direction directing the Respondent no. 4/ Delhi Police to immediately remove its barricades at necessary locations so that access to Hospitals, Medical Clinics and other health facilities and institutions is not restricted,*

*c. an appropriate writ, order or direction directing the Respondent no. 1 to consider the suggestions made in the Petition,*

*d. an appropriate writ, order or direction directing the Respondent no. 1 and 2 to implement the Guidance Document On Appropriate Management Of*

*Suspect/Confirmed Cases Of Covid-19 and the Containment Plan for Large Outbreak Novel Coronavirus Disease 2019 issued by the Ministry of Health and Family Welfare, Govt. of India prescribing a Three Tier arrangement for managing suspect/confirmed cases to decrease burden on the Covid Block/Hospital.*

*e. an appropriate writ, order or direction directing the Respondent no. 1 and 2 to take appropriate steps to implement its own Home Isolation Management plan,*

*f. an appropriate writ, order or direction directing the Respondent no. 1 and 2 to place immediately adequate resources and manpower including but not limited to vehicles and wireless sets at each hospital to enable a real-time bed status tracking mechanism and proper movement of patients who are in dire need,*

*g. an appropriate writ, order or direction directing the Respondent no. 1 and 2 to place adequate resources and manpower at each hospital to ensure clear communication to the relatives of each patient regarding their health status, requirements etc.,*

*h. an appropriate writ, order or direction directing the respondent no. 1 and 2 to install Pressure Swing Adsorption (PSA) technology/ Onsite mini Oxygen generation plants at all its major hospitals in the National Capital,*

*i. an appropriate writ, order or direction directing the Respondent no. 1 to initiate appropriate steps to achieve a total of 1,19,000/- (One lac nineteen thousand) beds at par with World Health Organisation norms in a time bound manner,*

*j. an appropriate writ, order or direction directing the*

*respondent no. 1 and 2 to implement the “Guidelines on Medical Preparedness and Mass Casualty Management” and the “Guidelines for Hospital Emergencies Preparedness Planning” in a time bound manner,*

*k. an appropriate writ, order or direction appointing a Committee to monitor the implementation of the directions of this Hon’ble Court,*

*l. award costs of this Petition to the Petitioner; m. to pass any further order(s) which this Hon’ble Court may deem fit in the facts and circumstances of the case and in the interests of justice.”*

2. W.P.(C) 5102/2021 has been filed with the following prayers:

*“i. Issue a writ, order or direction in the nature of Mandamus, thereby, directing the State Government of Delhi in co-ordination with the Central Government to frame concrete policy guidelines exhaustively dealing with the procedure of procurement and supply of oxygen cylinders and other essential drugs such as Remdesivir for home care patients who were not able to get admission in any designated Covid Hospitals;*

*ii. Issue a writ, order or direction in the nature of Mandamus directing the State Government to establish an online portal displaying the data regarding availability of oxygen cylinders at different places of supply and the price ceiling imposed for procurement of the same;*

*iii. Issue a writ, order or direction in the nature of Mandamus directing the State Government to frame guidelines containing SOP for the rehabilitation of patients who are denied admission in a Covid hospital and maintain a centralised database of such critically ill patients waiting for Covid beds in Delhi;*

*iv. Issue a writ, order or direction in the nature of Mandamus directing the State Government to frame appropriate guidelines for processing of cash-less insurance claims at each designated Covid Hospitals;*

*v. Issue a writ, order or direction in the nature of Mandamus directing the State Government to frame a plan of action and appoint a special task force team with the help of DCP for curbing the menace of Black Marketing and Hoarding of oxygen cylinders and prescribing stringent punishments under the Disaster Management Act for the offenders;*

*vi. Issue a writ, order or direction in the nature of Mandamus directing the State Government to ensure that Resident Welfare Associations and Local Government/ SDMs are in strict adherence of the guidelines issued by the State Government and to further utilize the community resources to identify plasma donors in close geographical proximity of Covid positive patients W.P.(C)-5102/2021.*

*vii. To issue any other appropriate writ, order or direction which this Hon'ble Court deems just and proper, in the facts and circumstances of the present matter."*

3. W.P.(C) 5241/2021 has been filed with the following prayers:

*"a) Issue a writ/writs in the nature of a mandamus or any other writ directing the Respondent to create an accountable, fair and transparent mechanism for allocating beds to COVID-19 patients in Hospitals of Delhi; and*

*b) Issue a writ/writs in the nature of a mandamus or any other writ directing the Respondent to set up a Centralized Agency along with Help-Desks outside*

*every COVID-19 Hospital in Delhi for helping the patients locate a bed in another hospital, who cannot be admitted in that particular hospital, and*

*c) Pass such other orders or directions as this Hon'ble Court deem fit, just and proper in the facts and circumstances of the present case."*

4. W.P.(C) 5594/2021 has been filed with the following prayers:

*"a) Direct Respondents to provide five vials per day of Liposomal Amphotericin B Injection – 50 mg to Mr. Sandeep Belsare having MAX ID – SKCT.399657 admitted in Max Smart Super Specialty Hospital, New Delhi till Mr. Sandeep Belsare recovers from infection or till the drug is prescribed by the doctors,*

*b) Direct the Respondent to compensate the Petitioner's father in case of any disability arising due to lack of availability of treating drugs meant to cure Black Fungus, accruing out of the fault of the Respondents.*

*c) Pass any order or grant any relief as this Hon'ble Court deems fit to pass in the facts and circumstances of the present case."*

5. W.P.(C) 3031/2020 has been filed with the following prayers:

*"I. Issue a Writ of Mandamus or any other Appropriate Writ, Order or Direction thereby directing the Respondent No. 1 and Respondent No.2 to expedite to furnish the Report of the Suspected People within 48 hours or as early as well from the time of conducting of a test for Coronavirus (COVID-19) and to exponentially increase the pace of conducting tests of the Suspect person having/showing symptoms of COVID-19 and further;*



*II. Issue a writ of Mandamus or any other appropriate writ, order or direction thereby directing the respondent No.3 to immediately issue necessary direction to respondent No.1 and respondent No.2 about furnishing of the testing report of covid-19 suspect and for making other appropriate remedies in the said effect and*

*III. Pass any order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present petition ”*

6. This Court on 30.04.2021 issued notice in the instant petitions. On 01.02.2022 this Court passed the following Order:

*“1. Mr. Mehra has taken us through the status report filed by the GNCTD. We are happy to note the progress made on practically all the fronts that were needed to be addressed. It is reported that the website of the Delhi Government continues to update the real time information with regard to availability of beds both in Hindi and English.*

*2. The EWS Covid beds, identified in private hospitals, are also visible on the Covid-19 data management portal accessible by the registered users i.e. Government functionaries. The integration of this data on “Delhi Fights Corona Website”, which is open to public view, is under process. The endeavour of the Government should be to place all this information in the public domain, so as to not only make the facility available to the public easily, but also to be able to maintain vigilance.*

*3. It is stated that the cabinet of the Delhi Government has taken a decision to engage M/s NEC Corporation Limited for developing health information management system. The said company has started the development*

*of modules as required by different hospitals to provide an end to end solution for all information related to health institutions. The company is engaging with various hospitals to finalise the work flow of the user interface of different modules. It is stated that the governance structure as per the RFP has already been put in place and it is expected that some of the major modules should be ready by April, 2022. We have suggested to Mr. Mehra that the possibility of developing a mobile application should be explored, so that users can access information through the mobile application with regard to availability of nearby hospitals; the specialities that they are offering and the bed availability position. Other medical related services such as booking an ambulance, reserving a bed etc. should also be accessible through the same mobile application. Mr. Mehra, states that the Government would examine the feasibility of developing such a mobile application in the near future.*

*4. The status report also indicates that the data and statistics available with the Union of India and the GNCTD are being regularly uploaded on the website of the Ministry of Health and Family Welfare. This exercise should be continued even after the pandemic has abated. The status report also places on record the current status of bed escalation, escalation of beds planning and other aspects relevant for the purpose of fighting the Covid 19 pandemic. It appears that presently there is sufficient capacity to meet the current needs. Mr. Mehra states that the Government would work to optimize the utilisation of its resources, so that the facilities could be re-erected and made operational promptly, as and when required.*

*5. On account of the current wave of the pandemic, several facilities and departments in the Government*

*hospitals are shut. Looking to the reduced prevalence of the Covid 19 disease and the falling numbers as well as the positivity rate, it is hoped that the respondent - GNCTD would take a prompt decision to make all facilities in Government hospitals operational, so that people ailing from diseases other than Covid -19, can get treatment.*

*6. Mr. Mehra has also drawn our attention to tabulations to show the disbursal of ex-gratia amounts to the kin of deceased/victims of Covid 19. From the said tabulation, it appears that in respect of 25,561 reasons (which Mr. Mehra states should be 25,581) ex-gratia Rs. 50,000/- has been disbursed by the GNCTD. Another instalment of Rs. 50,000/- would be provided by the GNCTD under the scheme of the Central Government, namely, Delhi Disaster Relief Fund. The said tabulation shows that 591 applications/ case for disposal of ex-gratia payment to the kin of the deceased/victims are still pending. From the tabulation, the reason for the said pendency is not clear. We request Mr. Arora, Secretary, DSLSA to collect the data in respect of these pending applications and examine, as to why, they are pending and take necessary steps to enable the processing of the applications. The GNCTD shall provide all particulars to Mr. Arora within the next 2 weeks. We also find that many applications have been rejected. Mr. Arora should also have it examined as to whether these rejections were justified, or not, and if the rejections occurred on account of deficiency of documents, if so, DSLSA shall provide its services to the concerned persons, so that the applications could be re-filed with complete documentation. The GNCTD shall provide to Mr. Arora, the particulars of the applications rejected, along with the reasons for rejection. Let the same be done within the next 2 weeks.*

7. The GNCTD has also placed on record the tabulations providing data with regard to disbursement of 'Mukhyamantri COVID-19 Pariwar Aarthik Sahayata Yojna' i.e. the monthly financial assistance to the family of the deceased. An amount of Rs. 2,500/- per month is being disbursed to the children (upto 25 years), who have lost one or both parents to Covid-19. From the tabulation it appears that as on date 1,153 applications are pending with the revenue department, 231 applications are pending since queries placed to the next of kin of the deceased have not been answered, and in 1,856 cases, the applications have been rejected. At the same time, out of 13,658 cases, 10,347 cases have been approved and financial assistance has started in 9,522 cases, and verification of the details is pending in 825 cases.

8. We request Mr. Arora to look into the pending cases with the applicants, as well as cases which have been rejected by the SDM. The particulars of all such cases shall be provided to Mr. Arora by the GNCTD within next two weeks. In respect of rejected cases, the reasons should also be provided. Let the progress made by the DSLSA, in respect of all aforesaid cases, be filed before the next date.

9. Mr. Mehra has also submitted that in the light of the changed situation, the DDMA should also look at the several orders issued by it in relation to Covid-19 protocols. We hope and expect the DDMA to look into all aspects, and premised on medical opinion issue fresh rational and reasonable orders with regard to Covid-19 protocols.

10. List on 04.04.2022."

7. A Status Report has been filed showing the work done by the State. The same reads as under:

S.No.	Para No.	Directions contained in Order dated 01.02.2022 of this Hon'ble Court	Humble response on behalf of Government of NCT of Delhi.
1	2	<p>The EWS Covid beds, identified in private hospitals, are also visible on the Covid-19 data management portal accessible by the registered users i.e. Government functionaries. The integration of this data on "Delhi Fights Corona Website", which is open to public view, is under process. The endeavour of the Government should be to place all this information in the public domain, so as to not only make the facility available to the public easily, but also to be able to maintain vigilance.</p>	<p>Integration of EWS category data with Delhi Fights Corona Website has already been done.</p>

2	3	<p>It is stated that the cabinet of the Delhi Government has taken a decision to engage M/s NEC Corporation Limited for developing health information management system. The said company has started the development of modules as required by different hospitals to provide an end to end solution for all information related to health institutions. The company is engaging with various hospitals to finalise the work flow of the user interface of different modules. It is stated that the governance structure as per the RFP has already been put in place and it is</p>	<p>Letter of Intent has been issued to M/S NEC corporation Ltd. And the said agency has started work on the module. All the modules of health information management system for the 2 hospitals namely, Guru Teg Bahadur Hospital &amp; Guru Govind Singh Hospital) and allied medical institutions will be completed by Sep 2022 and then it will be scaled up to all hospitals and allied medical institutions by March 2022.</p> <p>Mobile application will also be developed along with the software solution being provided by the agency.</p> <p>The project details are</p>
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	<p>expected that some of the major modules should be ready by April, 2022. We have suggested to Mr. Mehra that the possibility of developing a mobile application should be explored, so that users can access information through the mobile application with regard to availability of nearby hospitals; the specialities that they are offering and the bed availability position. Other medical related services such as booking an ambulance, reserving a bed etc. should also be accessible through the same mobile application. Mr. Mehra, states that the Government would examine the feasibility of</p>	<p>summarized herewith and marked as Annexure-A.</p>
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		developing such a mobile application in the near future.	
3	4	The status report also indicates that the data and statistics available with the Union of India and the GNCTD are being regularly uploaded on the website of the Ministry of Health and Family Welfare. This exercise should be continued even after the pandemic has abated. The status report also places on record the current status of bed escalation, escalation of beds planning and other aspects relevant for the purpose of fighting the Covid 19 pandemic. It appears that presently there is sufficient	The Government is in preparedness of any emergent eventuality wherein the services would be reactivated on short notice.



		capacity to meet the current needs. Mr. Mehra states that the Government would work to optimize the utilisation of its resources, so that the facilities could be re-erected and made operational promptly, as and when required.	
4	5	On account of the current wave of the pandemic, several facilities and departments in the Government hospitals are shut. Looking to the reduced prevalence of the Covid 19 disease and the falling numbers as well as the positivity rate, it is hoped that the respondent - GNCTD would take a prompt decision to make all facilities in Government hospitals	In view of decrease in positive rate of Covid-19 cases in Delhi, the number of Covid beds/Covid ICU beds in the Hospitals under GNCTD and DCHC has been de-escalated vide Order dated 23.02.2022. A copy of the Order dated 23.02.2022 is annexed herewith and marked as Annexure B.

		operational, so that people ailing from diseases other than Covid-19, can get treatment.	
5	6	6. Mr. Mehra has also drawn our attention to tabulations to show the disbursal of ex-gratia amounts to the kin of deceased/victims of Covid 19. From the said tabulation, it appears that in respect of 25,561 reasons (which Mr. Mehra states should be 25,581) ex-gratia Rs. 50,000/- has been disbursed by the GNCTD. Another instalment of Rs. 50,000/- would be provided by the GNCTD	In this regard, it is stated that Rs.50,000/- is being paid to the kin of each of the deceased person due to Covid-19 from Delhi Disaster Response Fund. In addition Rs.50,000/- to each of the kind of the deceased persons due to Covid-19 are being paid under Mukhymantry Covid-19 Pariwar Arthik Sahayata Yojana from funds of Delhi Government. Revenue Department, GNCTD is the Nodal

	<p>under the scheme of the Central Government, namely, Delhi Disaster Relief Fund. The said tabulation shows that 591 applications/ case for disposal of ex-gratia payment to the kin of the deceased/victims are still pending. From the tabulation, the reason for the said pendency is not clear. We request Mr. Arora, Secretary, DSLSA to collect the data in respect of these pending applications and examine, as to why, they are pending and take necessary steps to enable the processing of the applications. The GNCTD shall provide all particulars to Mr. Arora within the next 2 weeks.</p>	<p>Department for payment of ex-gratia assistance to the kin of deceased person due to Covid-19. In terms of Hon'ble Supreme Court of India Order, the concerned Deputy Commission's office is responsible for payment of ex-gratia assistance.</p> <p>In case of any grievances of any applicant, Grievance Redressal Committee to relook each of the rejected cases by the district offices afresh and decide the case as per guidelines issued by the Revenue Department in compliance of Hon'ble Supreme Court order. Applicants are also free to approach the GRCs for redressal of their grievances regarding death certificates.</p>
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		<p>We also find that many applications have been rejected. Mr. Arora should also have it examined as to whether these rejections were justified, or not, and if the rejections occurred on account of deficiency of documents, if so, DSLSA shall provide its services to the concerned persons, so that the applications could be re-filed with complete documentation. The GNCTD shall provide to Mr. Arora, the particulars of the applications rejected, along with the reasons for rejection. Let the same be done within the next 2 weeks.</p>	<p>The Grievance Redressal Committee constituted in each of the 11 Districts of GNCT, Delhi vide Order No.1(630)/DDMA(HQ)/x Gratia./Guideline/2021/436 dated 11.11.2021. A copy of the order dated 11.11.2021 is annexed herewith and marked as Annexure C.</p>
6	7 & 8	7. The GNCTD has also placed on record the	The Revenue Department, GNCTD issued a orders

	<p>tabulations providing data with regard to disbursal of 'Mukhyamantri COVID-19 Pariwar Aarthik Sahayata Yojna' i.e. the monthly financial assistance to the family of the deceased. An amount of Rs. 2,500/- per month is being disbursed to the children (upto 25 years), who have lost one or both parents to Covid-19. From the tabulation it appears that as on date 1,153 applications are pending with the revenue department, 231 applications are pending since queries placed to the next of kin of the deceased have not been answered, and in 1,856 cases, the applications</p>	<p>vide No.1(650)/DDMA (HQ)/Ex gratia/Guideline/Part-2/2021/541 dated 04.01.2022 and No. 1(645)/DDMA (HQ)/Ex gratia/Guideline/Part-1/2021/556 dated 22.01.2022 (A copy of the Guidelines is annexed herewith and marked as Annexure D.) By virtue of the said order, guidelines for release of ex-gratia assistance have been framed by the Revenue Department, GNCT of Delhi and circulated to the districts and also placed on the website of the DDMA. Wide publicity in print and electronic media was also carried out. The details regarding the payment of ex-gratia assistance made</p>
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	<p>have been rejected. At the same time, out of 13,658 cases, 10,347 cases have been approved and financial assistance has started in 9,522 cases, and verification of the details is pending in 825 cases.</p> <p>8. We request Mr. Arora to look into the pending cases with the applicants, as well as cases which have been rejected by the SDM. The particulars of all such cases shall be provided to Mr. Arora by the GNCTD within next two weeks. In respect of rejected cases, the reasons should also be provided. Let the progress made by the DSLSA, in respect of all</p>	<p>by the Revenue Department are as under:-</p> <ul style="list-style-type: none"> <li>• Total applications received: 36627</li> <li>• No. of claims settled : 28443</li> <li>• No. of claims rejected: 900</li> <li>• No. of applicants outside NCT of Delhi : 836</li> </ul> <p>The information is upto 28.02.2022.</p> <p>By letter dated 31.03.2022, it was informed to Dy. Director (F&amp; S), Department of Social Welfare, GNCTD that the rejected cases has already been Welfare, GNCTD that the rejected cases has already been shared with DSLSA and in this regard, an access to NIC portal</p>
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		aforesaid cases, be filed before the next date.	where Ex-gratia applications are applied and processed, has already been provided to Mr. Suresh Bhardwaj, Judicial assistant on the request of Mr. Kanwal Jeet Arora, Member Secretary, DSLSA A copy of the letter dated 31.03.2022 is annexed herewith and marked as Annexure E.
7	9	Mr. Mehra has also submitted that in the light of the changed situation, the DDMA should also look at the several orders issued by it in relation to Covid-19 protocols. We hope and expect the DDMA to look into all aspects, and premised on medical opinion issue fresh rational and reasonable orders with	In the light of Ministry of Home Affairs, Govt. of India Order No.40-3/2020-DM-I(A) dated 25.02.2022 (A copy of the order dated 25.02.2022 is annexed as Annexure F) vide which States/UTs Government were directed to reopen economic and social activities on risk assessment based approach in the light of this directive

		<p>regard to Covid-19 protocols.</p>	<p>Covid situation in NCT of Delhi was reviewed in the DDMA meeting under the Chairmanship of Hon'ble Lt. Governor, Delhi on 25.02.2022 vide order No.F.60/DDMA/COVID-19/2021/Vil.III/523 dated 26.02.2022 (Annexure G) it has been observed that numbers of Covid-19 cases and positivity rate have declined significantly, also the occupancy of beds in hospitals is very low and the situation vastly improved and therefore it is decided to remove all the restrictions in NCT of Delhi imposed by DDMA.</p> <p>Vide Notification dated 26.02.2022 fine of Rs. 2000/- for Non wearing of Face Mask/cover in all</p>
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			<p>public places has been reduced to Rs. 500/-. (A copy of the order dated 26.02.2022 is annexed as Annexure H)</p> <p>Vide order dated 28.02.2022, Govt. has decided to remove the penalty clause for wearing of mask at public places for the persons travelling together in private four wheeler vehicles w.e.f. 28.02.2022. (A copy of the order dated 28.02.2022 is annexed as Annexure I).</p> <p>Now by order dated 1.4.2022, the wearing of Mask although has been advised but no penalty is to be imposed for not wearing the same. A copy of the order dated 01.04.2022 is</p>
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			annexed as Annexure J.
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8. A perusal of the above shows that as far as engaging M/s NEC Corporation Limited for developing health information management system is concerned, a letter of intent has been issued to M/s NEC Corporation Limited for developing health information management system and M/s NEC Corporation Limited has started working on the modules. It is expected that the health information management system will be developed as expeditiously as possible, preferably within eight weeks from today.

9. In view of the above, no further orders are required to be passed in the instant Writ Petitions.

10. Accordingly, the Writ Petitions are disposed of, along with all the pending applications.

11. Be it noted that it is always open to the Petitioners to approach this Court by taking appropriate steps in case need arises in future.

**SATISH CHANDRA SHARMA, CJ**

**SUBRAMONIUM PRASAD, J**

**AUGUST 02, 2022**

*Rahul*